

- (iii) Launched a "Voluntary Certification Scheme for Medicinal Plants Produce (VCSMPP)" based on Good Agricultural Practices (GAPs) and Good Field Collection Practices (GFCJPs) of medicinal plants to promote the production of quality raw material of medicinal plants.
- (iv) Developed Training Module for training of Master Trainers on GAPs and GFCPs.

**Development of new ayurvedic medicines**

928. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

- (a) whether Government has initiated adequate measures to research on development of new Ayurvedic medicines and clinical trials for critical ailments through Government-controlled laboratories;
- (b) if so, the details of the diseases for which effective medicines have been developed in the last three years; and
- (c) whether clinical trials have confirmed their effectiveness before their introduction in the market?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) The Ministry of AYUSH, Govt. of India has setup the Central Council for Research in Ayurvedic Sciences (CCRAS) for research in Ayurveda, including development of new ayurvedic medicines and clinical trials on scientific lines.

(b) Till date, 11 technologies have been developed and commercialized by CCRAS through National Research Development Corporation (NRDC) for the wider public utility. During last three years, the Council has developed and commercialized the following two drugs:

1. AYUSH 82 an Anti-Diabetic ayurvedic formulation.
2. AYUSH SG an Anti-Rheumatoid Arthritis preparation.

The Council of Scientific and Industrial Research (CSIR) has developed a drug named ' Reunion' for accelerated fracture healing and post-menopausal Osteoporosis.

(c) Ayurvedic drugs are made available into the healthcare system through a systematic process of drug development viz. drug standardization and quality control, preclinical safety/ toxicity studies and biological activity studies (as appropriate) and clinical trials as per requirement. CCRAS has conducted clinical trials for AYUSH 82 and AYUSH SG before commercialization. Pilot clinical trials were also conducted by CSIR for assessment of safety and efficacy of Reunion.

### **Hiring of consultants for various bills and reports**

929. SHRI RITABRATA BANERJEE: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has taken services of certain consultants (companies) for drafting the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2018, Report of the Insolvency Law Committee and Report of the Companies Law Committee; and

(b) if so, the details of the consultants hired and fees paid to each consultant in each project?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): (a) The Government hired the services of M/s Vidhi Centre for Legal Policy (VIDHI) to assist the Insolvency Law Committee and the Companies Law Committee for *interalia* drafting their respective reports.

(b) Ministry of Corporate Affairs (MCA) entered into a Memorandum of Understanding (MoU) with M/s Vidhi Centre for Legal Policy (VIDHI) on 28.02.2018 for composite research work of assistance to the Insolvency Law Committee (ILC), faster framework project, review of Societies Registration Act, 1860 and drafting the law for producer Companies. VIDHI has been paid ₹ 6,00,000/- for assisting the ILC including research and examining the suggestions received from stakeholders in relation to the functioning of the Insolvency and Bankruptcy Code, 2016 (Code). The ILC submitted its report on 26.03.2018.

In addition to above, the MCA entered into an MoU with VIDHI on 01.09.2015 for providing legal research and technical assistance to the Companies Law Committee (CLC). VIDHI was engaged for a consideration of ₹ 8,00,000/- as per terms of the said MoU.